COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 363 OF 2018

Dated: 21st January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of

Dhariwal Infrastructure Limited ....Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chatruvedi

Counsel for the Respondent(s) : Ms. Manpreet Kaur for R-2

ORDER

Admit.

Ms. Manpreet Kaur, learned counsel accepts notice for the Respondent No.2. The learned counsel appearing for the Respondent No.2 requests for two weeks' time to file vakalatnama and three week's time to file the reply. She is granted two weeks' time to file vakalatnama and three weeks' time to file the reply i.e. on or before 11.02.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 25.02.2019 after duly serving copy to the other side.

List the matter on ***28.02.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

mk/bn